

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 84 of 2014 in
Appeal No. 146 of 2012**

Dated : 24th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Chhattisgarh Mini Steel Plant Association ... Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory
Commission & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Chimnoy Pradip Sharma

ORDER

We are not satisfied with the reasons given in this Application praying for restoration of the Appeal. However, the learned counsel who has now been engaged seeks some time to get further instructions from the client so that he would file the better affidavit.

Post the matter on **11.03.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/pr